

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 400 OF 2017**

**IN THE MATTER OF**

Westend Green Farms Society

.....Applicant

Versus

Union of India & Ors.

... Respondents

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**DOH-23.07.2020**

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Place: New Delhi

Dated: 22/07/2020

JYOTI MENDIRATTA  
Standing Counsel(NGT)  
Govt. of NCT of Delhi

(1)

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 400 OF 2017**

**IN THE MATTER OF**

Westend Green Farms Society .....Applicant

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**COMPLIANCE REPORT AS PER HON'BLE NGT ORDER DATED 17.12.2019,  
O.A. NO. NO. 400 OF 2017 IN THE MATTER OF "WESTEND GREEN FARMS  
SOCIETY VS UNION OF INDIA & ORS".**

The Hon'ble National Green Tribunal vide order dated 17.12.2019 in O.A. No. 400 of 2017 in the matter of Westend Green Farms Society Vs Union of India & Ors, has passed directions regarding the environmental/logistic related issues in respect of the restaurants/hotels/motels/banquets halls operating in Mahipalpur and Rajokari near IGI Airport, Delhi and other parts of Delhi. The department had forwarded the NGT order dated 17.12.2019 to all the concerned authorities to take appropriate action in the matter vide letter dated 26.02.2020 and subsequent letters dated 03.07.2020 and 17.07.2020. The copy of forwarding letters are annexed herewith as **Annexure "A"**.

**1** That **Delhi Pollution Control Committee** has submitted their Action Taken Report in compliance of the Hon'ble NGT order dated 17.12.2019 in the aforesaid matter that with reference to the meeting dated 20.06.2019 convened by Pr. Secretary (Urban Development), Govt. of NCT of Delhi, a joint inspection team, consisting of SDM ( Vasant Vihar) Zonal Incharge, SHO, Delhi Police, South MCD, area Superintendent Engineer, DJB and DPCC, had inspected the 32 farmhouses/party lawns operating in Rangpuri, Mahipalpur area in the month of July, 2019. Certain deficiencies were observed in 21 units by the joint teams during the inspections. Based on the findings of joint inspection, DPCC had issued directions for closure u/s 33(A) of Water Act, 1974 and u/s 31(A) of Air, Act, 1981 including disconnection of electricity/water supply of 21 farmhouses/party lawns. Apart from this, Environmental compensation (EC) amounting to Rs. 125 Lakhs was levied on these 21 units. Out of 21 units, 17 farmhouses//party lawns have deposited the Environmental Compensation (EC) amounting to Rs. 100 Lakhs. In respect to 04 farmhouses/party lawns, Recovery Certificates have been issued to concerned SDM to recover the EC as arrears of land revenue. Further, in the meeting held on 05.12.2019 convened by Pr. Secretary (Urban Development), Govt. of NCT of Delhi, DPCC has been asked to levy EC for illegal

extraction of ground water. Accordingly, DPCC has issued show cause notices levying Environmental Compensation (EC) on 28 farmhouses/party lawns amounting to Rs. 2,90,67,094 in the months of December, 2019 & January, 2020. Out of 28, 05 farmhouses/party lawns have deposited the EC amounting to Rs. 2,16,711/-. Pr. Secretary (UD), Govt. of NCT of Delhi had further directed the Joint teams to carry out surprise inspection of all the units when the functions are being held. Accordingly, joint inspection teams had carried out surprise inspections during the night in the months of December 2019 and January 2020. No deficiencies w.r.t. compliance of environmental statutes were observed during these inspections.

Recently, Central Pollution Control Board (CPCB) vide letter dated 22.06.2020 has sent mechanism/guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurant/Hotels/Motels/Banquets etc to DPCC. It has been decided to accept and implement the policy forwarded by the CPCB. Copy of action taken report is annexed herewith as **Annexure "B"**.

**2 That Deputy Commissioner of Police Delhi** has submitted their action report in terms of order dated: 19.09.2019 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi as under:-

1 That this action taken report is being filed in terms of the orders dated: 19.09.2019 & 17.12.2019 passed by this Hon'ble Tribunal.

2 That action has been taken against the DJs and the Loudspeakers causing Noise Pollution by Local Police between 01.01.2020 to 05.07.2020 as under:-

a) Action on DJ sets

1137 challans u/s 28/112 & 113 D.P. Act, 88 challans u/s 5/15 Environment Protection Act, 06 Challans u/s 188 IPC, 09 challans u/s 133 Cr. Pc., 01 challan under M.V. Act (DJ in Vehicle) & 2151 others.

b) Action on loudspeakers

455 challans have been issued u/s 28/112 & 113 of D.P Act, 30 challans u/s 5/15 E.P Act, 01 Challan u/s 188 IPC, 12 challans u/s 133 Cr. Pc. & 460 others.

c) Action on Crackers/Generator Set.

97 challans u/s 28/112 & 113 D.P.. Act, 28 challans u/s 5/15 Environment Protection Act, 14 Challas u/s 133 Cr. Pc. & 162 others.

3. That apart from the above, the Delhi Traffic Police has taken action against the violators between 01.01.2020 to 05.07.2020 as under:-

a) **No. Of Vehicles**

A total of 53300 No. Of challans have been issued, 45 Nos. of vehicles impounded and a fine of Rs. 1013600/- was collected.

b) Action in silent zone.

A total of 4515 No. Of challans have been issued and a fine of Rs. 5000/- was collected.

c) **Action during Social Functions**

A total of 16 No. Of challans have been issued and a fine of Rs. 600/- was collected.

d) **Action under M.V Act against vehicles obstructing parking and against owners of vehicles.**

- i. Hotels- A total of 2681 No. Of challans have been issued and a fine of Rs. 55000/- was collected.
- ii. Motels- A total of 322 No. Of challans have been issued.
- iii. Farm House- A total of 1901 No. Of challans have been issued and a fine of Rs. 18500/- was collected.
- iv. Others- A total of 49916 No of challans have been issued and a fine of Rs. 934500/- was collected.

4. That the Pro-Active action taken by all the District of Delhi Police from 01.01.2020 to 05.07.2020 is as under:-

a) Meeting with RWA's Volunteers & NGOs	-1048
b) Sensitization Programme in Educational Institutional	-294
c) Inspection of Motels/Hotels/Banquets Halls etc.	-3951
d) Inspection with religious institutions	-417
e) Meeting with religious institutions	-398
f) Special Raids/Drives by Local Police	-30

5. That the action under M.V. Act by Traffic Unit for Noise Pollution and Organizers of Functions (without adequate parking facilities causing obstructions) is as under:-

- a) Pressure Horn- 3175 Nos of challan have been issued and fine collected Rs. 5000/-
- b) Honking in Silence Zone- 484 Nos of challan have been issued.
- c) Use of Modified exhaust & Silencers- 1351 Nos of chllan have been issued.
- d) Use of Hooter/Sirens in Vehicles- 02 Nos. of challan have been issued.
- e) Other Proactive action against noise pollution- 4282 Nos. of Challan have been issued and fine collected Rs. 8600/-

6. That total No. of 1143 calls received on Noise Pollution Helpline No. 155271 from 01.01.2020 to 15.07.2020 out of which legal action taken on 246 No. of calls and 897 Nos. of call filed.

7. **That the Action taken by Licensing Unit is as under:-**

- i) In compliance of judgement dated 18.07.2015 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 72 of 1988 and various statutory acts and DPCC guidelines for preventing and controlling environmental pollution including air, water and noise pollution etc;

Consent to Establish/Consent to Operate granted by DPCC has been made mandatory for both Registration and Renewals of Eating House and Lodging House/Hotels by the Licensing Unit of Delhi Police.

- ii) Notices have been issued to registered owners of Eating Houses/Lodging Houses and Hotels directing that the licensed premises must not allow any violating/contravention of the environmental laws by the owners or their patrons. Nearly all the entities i.e. 2187 Licensed Eating Houses and 1545 Licensed Lodging Houses/Hotels have been sensitized on the subject issue.

8. That in continuation of the earlier Action Taken Report filed before the Hon'ble Tribunal, it is further submitted that in pursuance of the orders passed by Hon'ble National Green Tribunal dated 19.09.2019 & 17.12.2019, all necessary steps as directed by Hon'ble Tribunal, have been initiated. The copy of action taken report are annexed as **Annexure "C"**

**3 That East Delhi Municipal Corporation** has submitted their Action taken report in compliance to Hon'ble NGT Order dated 17.12.2019 that EDMC has constituted Environmental Cell comprising of representatives from DEMS, RP Cell, Factory Licensing, Horticulture, MHO, Health & Education Department in the above said matter as directed by Hon'ble NGT in the order dated 17.12.2019 with the approval of Additional Commissioner. (The copy of Action taken report dated 14.7.2020 is annexed herewith as **Annexure "D"**)

**4 That Delhi Cantonment Board** has submitted their action taken report in compliance of Hon'ble National Green Tribunal order dated 17.12.2019 that DCB has constituted an environmental cell comprising of following person:

- a. Sh. Gyanendra Pal Singh, OIC Sanitation
- b. Sh. D S Khatri, Consultant ( Conservancy)
- c. Sh. Sachin Kumar, JE (M)
- d. Sh. Lok Prasad, Sr. Clerk
- e. Sh. Ankur Mishra, Advocate

The action taken on different aspects highlighted by the Hon'ble NGT in the above captioned subject is mentioned below:

- a. There is no hotels/motels/banquets within the jurisdiction of Delhi cantonment Board.
- b. This office is maintaining the following community halls where marriage functions are being organized:
  - i) Ashoka Bharat Ghar
  - ii) Manglam Barat Ghar
  - iii) Mehram Nagar Barat Ghar
  - iv) Jharera Bharat Ghar

b(i) Specific Instructions have been issued to segregate the solid waste into two streams i.e. dry and wet. In this regard, public notice is also displayed at the entrance of above mentioned Bharat Ghar. Further, inspection is being carried out by this office after the function and in case of violation of segregation, the security deposit is forfeited.

B(ii) Common Effluent Treatment Plant (CETP) of capacity 10 KL each are installed in all above mentioned Bharat Ghar.

c. This office has installed roof top rainwater harvesting on Cantonment Board office, CG Hospital and all Cantonment Board Schools. Further, this office has also made provision for rainwater harvesting along the major public roads within its territorial limits.

d. It is submitted that extraction of ground water by Private individuals/shop keepers/other establishments is prohibited within the jurisdiction of Delhi Cantonment Board. It is also pertinent to mention that Delhi Cantonment Board is using treated water for the purpose of irrigation.

e. Out of 121 CCTV cameras, 45 cameras are specifically installed to monitor construction and demolition and solid waste respectively.

f. A Public notice has been issued wherein the residents have been informed about the procedure to be adopted to deal with solid waste and biomedical waste generated in their houses. The copy of action taken report dated 18.7.2020 is annexed herewith as **Annexure "E"**

5 That the SDM (Vasant Vihar) New Delhi District has submitted his action taken report of the properties falling under the Jurisdiction of Sub-Division Vasant Vihar, New Delhi in the aforesaid matter. The copy of action taken report dated 15.07.2020 is annexed herewith as **Annexure "F"**.

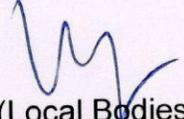
6 That South Delhi Municipal Corporation (Public Health Department), Najafgarh Zone has submitted his action report of Najafgarh Zone in compliance of Hon'ble NGT orders. The copy of Action Taken Report dated 16.7.2020 is annexed as **Annexure "G"**.

7 Further, it is submitted that the report of Transport department, GNCT of Delhi is awaited with regard to available parking capacities in the city and determine the number of vehicle which can be accommodated in terms of parking space available in the said city. In case the number of vehicle exceed the capacity. The copy of letter dated 17.7.2020 is annexed herewith as **Annexure "H"**.

8 It is most humbly submitted that this Department is always diligently & vigilantly implementing the provisions of Rule of law and Regulations in letter and spirit

and also taking all necessary and essential steps to enforce the order of this Hon'ble NGT.

Date: 22/07/2020



Deputy Director (Local Bodies-II)  
Govt. Of NCT of Delhi  
Department of Urban Development  
10<sup>th</sup> Level:- C-Wing, Delhi Secretariat  
I.P. Estate, New Delhi

ASHOK KUMAR  
Dy. Director, Local Bodies  
Director of Local Bodies,  
Govt. of NCT of Delhi,  
9th Level, 'C' Wing, Delhi Sectt.,  
New Delhi

GOVERNMENT OF NCT OF DELHI  
URBAN DEVELOPMENT DEPARTMENT  
10<sup>TH</sup> LEVEL, DELHI SECRETARIAT, I.P. ESTATE NEW DELHI-110002.

F.No. 13(71)/NGT/MB/UD/2017/Vol.I/2017/776 - 779  
CD No.021551932

Dated:- 26/02/20

To

1. The Vice Chairman, Delhi Development Authority, Vikas Bhawan, INA, New Delhi.
2. The Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad, Haryana-121001.
3. The Chairman, New Delhi Municipal Corporation, Palika Kendra, New Delhi-110001.
4. The Principal Secretary, PWD, Govt. NCT of Delhi, 5<sup>th</sup> Level, Delhi Secretariat, New Delhi-110002.
5. The Principal Secretary, Environment, Govt. NCT of Delhi, 6<sup>th</sup> Level, Delhi Secretariat, New Delhi-110002.
6. Member Secretary, DPCC, Govt. of NCT Delhi, 4<sup>th</sup> Floor, ISBT, Kashmeri Gate, Delhi-110006.
7. Divisional Commissioner, Revenue Deptt, GNCTD, 5-sham Nath Marg, Delhi-54.
8. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi-110001.
9. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi 110001.
10. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
11. Commissioner of Police, Delhi Police Head Quarter, MSO Building, ITO, New Delhi-110001.
12. The Chief Executive Officer, Delhi Jal Board, Varunalaya, Jhandewlan, Karol Bagh, New Delhi-110005.
13. The Chief Executive Officer Delhi Cantonment Board, Sadar Bazar, Delhi Cantt. Delhi-110010
14. The Vice Chancellor, Dr. B.R. Ambedkar University, Kashmeri Gate, Delhi- 06.
15. Professor, Suresh Babu, Director, CEUS, Dr. B.R. Ambedkar University, Kashmeri Gate, Delhi- 06 (cues@aud.ac.in)
16. The Deputy Commissioner, (SW), Revenue Deptt., Tax Building Kapashera, Delhi-37
17. The Deputy Commissioner (ND), Revenue Deptt., Jamnagar House, New Delhi-01
18. The SDM (Vasant Vihar), DC (New Delhi) Office, 112, Jamnagar House, New Delhi-110001.
19. The SDM (Kapashera), DC (SW) Office, Tax Building, Kapashera, Delhi-37.
20. Ms. Jyoti Mendiratta, Govt. Counsel (NGT), H.No.34, Jungpura Ext. Ground Floor, New Delhi-110014.

Subject: Forwarding of Hon'ble NGT order dated 17.12.2019 in OA No.400/2017 titled Westend Green Farms Society Vs. Union of India & Ors.

Sir,

I am directed to forward herewith a copy of Hon'ble NGT order dated 17.12.2019 in OA No.400/2017 titled Westend Green Farms Society Vs. Union of India & Ors. for information and further necessary action in the matter.

The next date of hearing/for further consideration on 11.05.2020

Encl. As Above

Yours faithfully

(ASHOK KUMAR)  
DEPUTY DIRECTOR (LB-II)

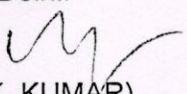
ofc

8

F.No. 13(71)/NGT/MB/UD/2017/Vol.II/2017/ 776-779  
Copy for information to:

Dated 26/02/20

1. Hon'ble Justice Sh.S.P.Garg, Former Judge Delhi High Court, Chairman Oversight Committee ([spgarg.ddc@nic.in](mailto:spgarg.ddc@nic.in)), ([jspg.mc.ngt@gmail.com](mailto:jspg.mc.ngt@gmail.com)).
2. OSD. to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
3. PS to Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.
4. PA to Spl.Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.

  
(ASHOK KUMAR)  
DEPUTY DIRECTOR (LB-II)



(9)

**GOVERNMENT OF N.C.T. OF DELHI**  
**DEPARTMENT OF URBAN DEVELOPMENT**  
**6<sup>TH</sup> LEVEL: C-WING, DELHI SECRETARIAT.**  
**I.P. ESTATE NEW DELHI**

Dated: 3/7/2020

13(71)/NGT/UD/MB/2017/Part-II/ 1552 - 73

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Environment, Govt of NCT of Delhi, 6<sup>th</sup> level, C-Wing, Delhi Secretariat, New Delhi.
4. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
5. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
6. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92
7. The Commissioner of Police, Delhi Police (Legal Cell), MSO Building, New Delhi.
8. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
9. The Chief Executive Officer, Delhi Jal Board, Jhandewalan, New Delhi.
10. The Vice Chancellor, Dr. Bhim Rao Ambedkar University, Delhi. Kashmere Gate, Delhi.
11. The Deputy Commissioner (New Delhi), Revenue Department, GNCT of Delhi, 12/1, Jamnagar House, New Delhi.
12. The Deputy Commissioner (South-West), Revenue Department, GNCT of Delhi, Old Tax Building, Kapashera, New Delhi.
13. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4<sup>th</sup> Floor, ISBT, Kashmere Gate, Delhi -06.
14. The SDM, Vasant Vihar, office of the Deputy Commissioner, New Delhi, 1/12, Jam Nagar House, New Delhi.
15. The SDM, Kapashera, Office of the Deputy Commissioner, South West, Old Tax Building, Kapashera, New Delhi..

Sub: Action taken report In Compliance of the Hon'ble National Green Tribunal orders dated 17.12.2019 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors

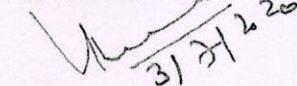
Sir,

May kindly refer to this office letter no. F. No. 13(71)/NGT/UD/MB/2017/Part-II/776-779 dated 26.02.2020 vide which a copy of order dated 17.12.2019 in OA No. 400/2017 titled westend Green farms Society Vs Uoi & Ors. was forwarded to you for compliance of orders of the Hon'ble NGT.

However, In spite of passage of such a long time no Action Taken Report has been received from your side.

As the matter is coming up for hearing on 23.07.2020 you are requested to kindly send the Action Taken Report by 05.07.2020 so that the Hon'ble NGT can be apprised of the matter.

Yours faithfully



(Vinod Kumar)

Deputy Director (LB-II)

Encl. As above

Copy for information

1. OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
2. PS to Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.
3. PA to Spl. Secretary (UD), Urban Development Department, Delhi Sectt., New Delhi.

d/c

11

MOST URGENT  
NGT MATTER

**GOVERNMENT OF N.C.T. OF DELHI**  
**DEPARTMENT OF URBAN DEVELOPMENT**  
**10<sup>TH</sup> LEVEL: C-WING, DELHI SECRETARIAT.**  
**I.P. ESTATE NEW DELHI-110001**

F. No. 13(71)/NGT/UD/MB/2017/Part-II/ 1717  
CD No.0215551932

Dated: 17/07/20

To

The Commissioner,  
Transport Department, Govt. of NCT of Delhi,  
5/9, Under Hill Road,  
Delhi-110054.

Sub:- Action taken report in Compliance of the Hon'ble National Green Tribunal order dated 17.12.2019 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors

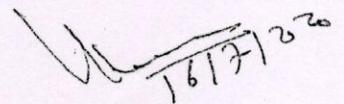
Sir,

I am directed to forward herewith copy of order dated 17.12.2019 passed by the Hon'ble National Green Tribunal in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors., wherein para No.21(page 25) is pertain to your department. As the matter is coming for hearing on 23.07.2020.

You are requested to kindly sent the Action Taken Report to this department latest by 17.07.2020, 5.00 PM positively, so that the Hon'ble National Green Tribunal may be apprised of the matter.

Encl. As above

Yours faithfully



(Vinod Kumar)  
Deputy Secretary (Local Bodies-II)

**Action Taken Report of DPCC in compliance of the Hon'ble NGT order dated 17.12.2020 in the matter of OA No 400/2017 titled Western Green Farms Society Vs. UOI & Ors.**

With reference to the meeting dated 20.06.2019 convened by Pr. Secretary (Urban Development), Govt. of NCT of Delhi, a joint inspection team, consisting of SDM (Vasant Vihar), Zonal Incharge, SHO, Delhi Police, South MCD, area Superintendent Engineer, DJB and DPCC, had inspected the 32 farmhouses / party lawns operating in Rangpuri, Mahipalpur area in the month of July, 2019.

Certain deficiencies were observed in 21 units by the joint teams during the inspections. Based on the findings of joint inspection, DPCC had issued directions for closure u/s 33(A) of Water Act, 1974 and u/s 31(A) of Air Act, 1981 including disconnection of electricity / water supply of 21 farmhouses / party lawns. Apart from this, Environmental Compensation (EC) amounting to Rs. 125 Lakhs was levied on these 21 units. Out of 21 units, 17 farmhouses / party lawns have deposited the Environmental Compensation (EC) amounting to Rs. 100 Lakhs. In respect to 04 farmhouses / party lawns, Recovery Certificates have been issued to concerned SDM to recover the EC as arrears of land revenue.

Further, in the meeting held on 05.12.2019, convened by Pr. Secretary (Urban Development), Govt. of NCT of Delhi, DPCC has been asked to levy EC for illegal extraction of ground water. Accordingly, DPCC has issued show cause notices levying Environmental Compensation (EC) on 28 farmhouses / party lawns amounting to Rs. 2,90,67,094 in the months of December, 2019 & January, 2020. Out of 28, 05 farmhouses / party lawns have deposited the EC amounting Rs. 2,16,711/-.

Pr. Secretary (UD), Govt. of NCT of Delhi had further directed the Joint teams to carry out surprise inspection of all the units when the functions are being undertaken. Accordingly, joint inspection teams had carried out surprise inspections during the night in the months of December 2019 and January 2020. No deficiencies wrt compliance of environmental statutes were observed during these inspections.

Recently, Central Pollution Control Board (CPCB) vide letter dated 22.06.2020 has sent mechanism / guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurant/Hotels/Motels/Banquets etc. to DPCC. It has been decided to accept and implement the policy forwarded by CPCB.

*Handwritten signature*  
16/7/2020  
Car Bus Reddy  
SEE, CMC-4

*Handwritten signature*  
12/7/20  
(Ajay Agrawal)  
SEE, CMC-II

Annexure C  
13



**OFFICE OF THE COMMISSIONER OF POLICE : DELHI**

LEGAL CELL: PHQ, POLICE STATION TILAK MARG, FIRST FLOOR, NEW DELHI.

TEL/FAX NO. 011-23072797 Email :legalcellphq@gmail.com

No. 2525 / LEGAL CELL / PHQ dated New Delhi, the 21/07/2020.

To

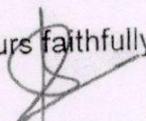
The Secretary, Urban Development Deptt.,  
Govt. of NCT of Delhi,  
Delhi Secretariat, IP Estate,  
New Delhi.

Subject:- Regarding Action Taken Report in compliance of Hon'ble NGT order in  
O.A. No. 400/2017 -Westend Green Farms society Vs UOI &Ors.

Sir,

Enclosed please find herewith the Action Taken Report duly approved by  
the Commissioner of Police, Delhi in OA No. 400/2017-Westend Green Farms society  
Vs UOI &Ors. prepared by Nodal Officer i. e. DCP/ Licensing, for your kind perusal and  
further necessary action at your end.

Yours faithfully,

  
ACP/Legal Cell  
For Dy. Commissioner of Police,  
Legal Cell/PHQ, Delhi.

Encls: As above.

ACTION TAKEN REPORT OF DEPUTY COMMISSIONER OF POLICE, DELHI IN TERMS OF ORDER DATED 19.09.2019 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH

1. That this action taken report is being filed in terms of the orders dated 19.09.2019 & 17.12.2019 passed by this Hon'ble Tribunal.
2. That the brief actions have been taken against the DJs and Loudspeakers causing Noise Pollution by Local Police between 1.1.2020 to 20.07.2020 is as under :-

a) Action on DJ sets

1137 challans u/s 28/112 & 113 D.P. Act, 88 challans u/s 5/15 Environment Protection Act, 06 Challans u/s 188 IPC, 09 Challans u/s 133 Cr.Pc., 01 challan under M.V. Act (DJ in Vehicle) & 2151 others

b) Action on loudspeakers

455 challans have been issued u/s 28/112 & 113 of D.P. Act, 30 challans u/s 5/15 E.P. Act, 01 Challan u/s 188 IPC, 12 challans u/s 133 Cr.Pc. & 460 others.

c) Action on Crackers/Generator Sets

97 challans u/s 28/112 & 113 D.P. Act, 28 Challans u/s 5/15 Environment Protection Act, 14 Challans u/s 133 Cr.Pc. & 162 others.

d) Action against Marriage Halls/Banquet Halls

Total actions against banquet Hall are 116 in number which includes 31 u/s 66 DP Act, 02 in 66.1 (B) DP Act, 72 u/s 32/113 DP Act, 06 u/s 5/15 ENV Act and 05 u/s 29/113 DP Act.

e) Action against Public processions.

Regarding action taken against public processions total 12 prosecutions have been done including 01 u/s 188 IPC, 10 u/s 32/113 DP Act and 01 u/s 5/15 ENV Act.

3. That apart from the above, the Delhi Traffic Police has taken action against the violators between 1.1.2020 to 05.07.2020 as under:-

a) No. of Vehicles

A total of 53300 No. of challans have been issued, 45 Nos. of vehicle impounded and a fine of Rs. 1013600/- was collected.

b) Action in silent zone

A total of 4515 No. of challans have been issued and a fine of Rs. 5000/- was collected.

c) Action during Social Functions

A total of 16 No. of challans have been issued and a fine of Rs. 600/- was collected.

d) Action under M.V. Act against vehicles obstructing parking and against owners of vehicles

(i) **Hotels** - A total of 2681 No. of challans have been issued and a fine of Rs. 55000/- was collected.

(ii) **Motels** - A total of 322 No. of challans have been issued

(iii) **Farm House** - A total of 1901 No. of challans have been issued and a fine of Rs. 18500/- was collected.

(iv) **Others** - A total of 49916 No. of challans have been issued and a fine of Rs. 934500/- was collected.

4. That the Pro-Active action taken by all the Distts. of Delhi Police from 01.01.2020 to 05.07.2020 is as under :-

a) Meeting with RWA's Volunteers & NGOs	-	1048
b) Sensitization Programme in Educational Institutional	-	294
c) Inspection of Motels/Hotels/Banquets Halls etc.	-	3951
d) Inspection with religious institutions	-	417
e) Meeting with religious institutions	-	398
f) Special Raids/Drives by Local Police	-	30

5. That the action under M.V. Act by Traffic Unit for Noise Pollution and Organizers of Functions ( without adequate parking facilities causing obstructions) is as under :-

- a) Pressure Horn - 3175 Nos. of challan have been issued and fine collected Rs.5000/-
- b) Honking in Silence Zone – 484 Nos. of challan have been issued
- c) Use of Modified exhaust & Silencers – 1351 Nos. of challan have been issued
- d) Use of Hooters/Sirens in Vehicles – 02 Nos. of challan have been issued
- e) Other Proactive action against noise pollution – 4282 Nos. of Challan have been issued and fine collected Rs.8600/-.

6. That total No. Of 1143 calls received on Noise Pollution Helpline No. 155271 from 01.01.2020 to 15.07.2020 out of which legal action taken on 246 No. Of calls and 897 Nos. of calls filed.

7. That the Action taken by Licensing Unit is as under :-

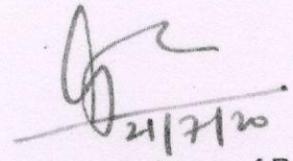
i) In compliance of judgement dated 18.7.2015 passed by the Hon'ble Supreme Court of India in Writ Petition(Civil) No. 72 of 1988 and various statutory acts and DPCC guidelines for preventing and controlling environmental pollution including air, water and noise pollution etc; Consent to Establish/Consent to Operate granted by DPCC has been made mandatory for both Registration and Renewals of Eating House and Lodging House/Hotels by the Licensing Unit of Delhi Police.

ii) Notices have been issued to registered owners of Eating Houses/Lodging Houses and Hotels directing that the licensed premises must not allow any violation/contravention of the environmental laws by the owners or their patrons. **Nearly all the entities i.e. 2187 Licensed Eating Houses and 1545 Licensed Lodging Houses/Hotels have been sensitized on the subject issue.**

8. That in continuation of the earlier Action Taken Report filed before the Hon'ble Tribunal, it is further submitted that In pursuance of the orders passed by Hon'ble National Green Tribunal dated 19.9.2019 & 17.12.2019, all necessary steps as directed by Hon'ble Tribunal, have been initiated

9. The undersigned is ready to abide and follow any direction that may be passed by this Hon'ble Tribunal.

Submitted please.

  
21/7/20  
Dy. Commissioner of Police,  
Licensing Unit, Delhi.



## EAST DELHI MUNICIPAL CORPORATION

Office of Chief Engineer SHN/(EMS)/HQ  
419, Udyog Sadan Patpar Ganj Indl. Area,  
Delhi-110092 Phone No. 011-66667504

SWACHH  
SURVEKSHAN  
2021



No.: CE – HQ / EMS / SHN/ EDMC/2020-21/D-496

Dated: 14.07.2020

To,  
Dy. Director (LB)-II  
10<sup>th</sup> Level, C-Wing,  
Delhi Sect. 110092

Subject:- Action taken report in compliance to Hon'ble NGT Order dated  
17.12.2019 in O.A. No. 400/2017 titled Westend Green Farms Society Vs  
Union of India & Ors.

Reference Letter no. F.No. 13(71)/NGT/UD/MB/2017/Part-II/1557-73 dated 03.07.20

EDMC has constituted Environmental Cell comprises of representatives from  
DEMS, RP Cell, Factory Licensing, Horticulture, MHO, Health & Education Department  
in the above said matter as directed by Hon'ble NGT in the order dated 17.12.2020 with  
the approval of Additional Commissioner.

1. SE (EMS)
2. ADC (RP Cell)
3. ADC (Factory Licensing)
4. Director (Hort.)
5. MHO
6. Addl. DHA
7. Dy. Director (Edu.) HQ

*Pz*  
14/7/2020  
Chief Engineer – HQ / EMS

**Copy to:**

1. Pr. Secy. UD, GNCTD for kind information please.
2. Addl. Commissioner (VB) for kind information please.
3. D-in-C for kind information please.
4. EE-PIU to pursue
5. Office copy

*Pz*  
14/7/2020  
Chief Engineer – HQ / EMS



दिल्ली छावनी परिषद  
**DELHI CANTONMENT BOARD**

सदर बाजार, दिल्ली छावनी- 110010  
Sadar Bazar, Delhi Cantt - 110010

**हर काम देश के नाम**



Tel. No.: 011-25693837, 25695450, Fax No.: 011-25695038, ✉: [ceodelhicantt@gmail.com](mailto:ceodelhicantt@gmail.com), 🌐: [www.cbdelhi.in](http://www.cbdelhi.in)

No.DCB/32/SN-1/WGFS/2020

Dated: 18 July, 2020

To,

The Deputy Director (LB-II)  
Urban Development Department  
10<sup>th</sup> Level, Delhi Secretariat,  
I.P. Estate, New Delhi - 110002

**SUBJECT: ACTION TAKEN REPORT IN COMPLIANCE OF THE HON'BLE NATIONAL GREEN TRIBUNAL ORDERS DATED 17.12.2019 IN THE MATTER OF O.A. NO. 400/ 2017 TITLED AS WASTEND GREEN FARMS SOCIETY VS. UNION OF INDIA & ORS**

Sir,

Reference your letter No. F.No 13(71)/ NGT/MB/UD/2017/Part II/1557 - 73 dated 03.07.2020.

2. In compliance of the Hon'ble National Green Tribunal orders dated 17.12.2019 in the matter of O.A. No. 400/ 2017 titled as Wastend Green Farms Society Vs. Union of India & Ors this office has constituted an environmental cell comprising of following person:
  - a. Sh. Gyanendra Pal Singh, OIC Sanitation
  - b. Sh. D S Khatri, Consultant (Conservancy)
  - c. Sh. Sachin Kumar, JE (M)
  - d. Sh. Lok Prasad, Sr. Clerk
  - e. Sh. Ankur Mishra, Advocate
3. The action taken on different aspects highlighted by the Hon'ble NGT in the above captioned subject is mentioned below:
  - a. At the outset, it is submitted that there is no hotels/motels/ banquets within the jurisdiction of Delhi cantonment Board.

b. This office is maintaining the following community halls where marriage functions are being organized:

- i. Ashoka Bharat Ghar
- ii. Manglam Barat Ghar
- iii. Mehram Nagar Barat Ghar
- iv. Jharera Bharat Ghar

b(i). Specific Instructions have been issued to segregate the solid waste into two streams i.e. dry and wet. In this regard, public notice is also displayed at the entrance of abovementioned Bharat Ghar. Further, inspection is being carried out by this office after the function and in case of violation of segregation, the security deposit is forfeited.

b(ii). Common Effluent Treatment Plant (CETP) of capacity 10 KL each are installed in all above mentioned Bharat Ghars.

c. This office has installed roof top rainwater harvesting on Cantonment Board Office, CG Hospital and all Cantonment Board Schools. Further, this office has also made provision for rainwater harvesting along the major public roads within its territorial limits.

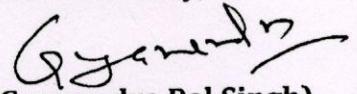
d. It is submitted that extraction of ground water by Private individuals/ shop keepers/ other establishments is prohibited within the jurisdiction of Delhi Cantonment Board. It is also pertinent to mention that Delhi Cantonment Board is using treated water for the purpose of irrigation.

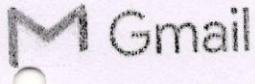
e. Out of 121 CCTV cameras, 05 cameras and 40 cameras are specifically installed to monitor construction and demolition and solid waste respectively.

f. A public notice has been issued wherein the residents have been informed about the procedure to be adopted to deal with solid waste and biomedical waste generated in their houses.

4. This is for kind information and perusal please.

Yours faithfully,

  
**(Gyanendra Pal Singh)**  
OIC Sanitation  
Delhi Cantonment Board



## ATR in the matter of Westend Green Farms Vs. UOI & Anr. OA No. 400/2017

Wed, Jul 15, 2020 at 3:28 PM

sdm vv <sdmvasantvihar1@gmail.com>  
 To: mbuddepartment@gmail.com, "Cc: Deputy Comm.New Delhi District" <dcnd@nic.in>, admnewdelhi@gmail.com,  
 Vivek Kumar Tripathi ADM New Delhi <newdelhiadm@gmail.com>

----- Forwarded message -----

From: sdm vv <sdmvasantvihar1@gmail.com>  
 Date: Sat, Jul 4, 2020 at 5:47 PM  
 Subject: ATR in the matter of Westend Green Farms Vs. UOI & Anr. OA No. 400/2017  
 To: <mbuddepartment@gmail.com>  
 Cc: Deputy Comm.New Delhi District <dcnd@nic.in>, <admnewdelhi@gmail.com>, Vivek Kumar Tripathi ADM New Delhi <newdelhiadm@gmail.com>

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**OFFICE OF THE SDM (VASANT VIHAR), NEW DELHI DISTRICT**  
**6<sup>TH</sup> FLOOR, PALIKA BHAWAN, R.K. PURAM, NEW DELHI**  
**F.NO. SDM/VV/COVID-19/2020/** **DATED:-**

To

The Deputy Director (LB-II)  
 Department of Urban Development  
 10<sup>th</sup> Level, C-wing, Delhi Secretariat  
 I P Estate, New Delhi.

Sub:- Action taken report in compliance of the Hon'ble National Green Tribunal orders dated 17/12/2020 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs. UOI & Ors.

Sir,

With reference to the order no. F. No. 13(71)/NGT/UD/MB/2017/Part-II/1577-73 dated 03/07/2020 on the subject cited above, please find enclosed herewith the action taken report in the said matter for information and necessary action.

Encl:- As above.

S/d

SDM, Vasant Vihar  
 New Delhi District

Copy for information to:-

1. PS to District Magistrate (New Delhi District), 12/1, Jam Nagar House, Shahjahan Road, New Delhi.
2. PA to Additional District Magistrate (New Delhi District), 12/1, Jam Nagar House, Shahjahan Road, New Delhi.

--

Regards

SDM(Vasant Vihar)  
New Delhi District

--

Regards

SDM(Vasant Vihar)  
New Delhi District

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 scan0001.pdf  
1864K

**ACTION TAKEN REPORT**  
**LIST OF THE PROPERTIES FALLS UNDER THE JURISDICTION OF SUB DIVISION VASANT VIHAR, NEW DELHI DISTRICT.**  
**IN THE MATTER OF OA NO. 400/2017, TITLED AS WESTERN GREEN FARMS SOCIETY VS. UNION OF INDIA & ORS.**

S. No.	Name of Hotel/Farm House	1 <sup>st</sup> Inspection on	2 <sup>nd</sup> Inspection on	3 <sup>rd</sup> Inspection on	4 <sup>th</sup> Inspection on	Remarks
1	Sartaj Hotels Apt. And Villas Pvt. Ltd. (Celebration Garden), Village Rangpuri, NH-8, New Delhi	Sealed by Executive Magistrate (Vasant Vihar)	DJB Water Supply line does not exist in the area, using water tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A function was going on at the time of inspection)	--
2	Udman Boutique, Village Rangpuri, NH-8, Delhi	Sealed by Executive Magistrate (Vasant Vihar)	No DJB line/ connection using water tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A function was going on at the time of inspection)	--
3	Green Garden, Mahipal Pur Rangpuri, NH-8, Delhi-110037	Already sealed by SDMC	--	--	--	--
4	D-marks Hotels and Resorts, Rangpuri, NH-8, Delhi	Sealed by Executive Magistrate (Vasant Vihar)	No DJB Connection, Through Water Tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	--
5	West End INN, Rangpuri, NH-8, New Delhi	Sealed by the Officials of the SDM, Vasant Vihar	No DJB Line/ Using water tanker	Using Water Tanker (A Ring Ceremony function was going on at the time of inspection)	Using Water Tanker (A Ring Ceremony function was going on at the time of inspection)	This Borewell was not sealed by the DJB official citing the order of CEO, DJB No. 2813 dated 30/09/2015 however, same is being sealed by the officials of the SDM, Vasant Vihar.
6	Orana Hotels and Resorts, Village Samalkha, NH-8, New Delhi	Sealed by the Officials of the SDM, Vasant Vihar	Not in Operation	Using Water Tanker (A Sagai function was going on at the time of inspection)	Using Water Tanker (A Sagai function was going on at the time of inspection)	DJB official provided the wrong information at point no-4 of the report. There were total 03 borewells out of which one was already sealed by the Revenue Officials earlier and remaining 02 borewells are now sealed.

7	IV Marketing and Hotels Pvt. Ltd. (Nitesh Kunj), Village Samalkha, NH-8, New Delhi	Already Sealed	No DJB Connection/ using water tanker	Using Water Tanker (A function was going on at the time of inspection)	Using Water Tanker (A marriage function was going on at the time of inspection)	--
8	Delhi Aptt. Pvt. Ltd. (Nitesh Kunj), Village Samalkha, NH-8, Delhi	Already Sealed	No DJB Connection/ using water tanker	Using Water Tanker (A marriage function was going on at the time of inspection)	Using Water Tanker (A marriage function was going on at the time of inspection)	--
9	Billo Devi/ Aravali Villa, FH-1, Bundh Road, NH-8, New Delhi	Sealed of 01 working/ out of 02 are not working one is sealed	No Commercial activity	No Commercial activity	No Commercial activity	--
10	Vrindavan Green/ Maurya Garden, Samarra, Near Rajokari Flyover, NH-8, Delhi	Already sealed by SDMC	--	--	--	--
11	Mapple Emerald, Main Road, Village Samalkha, NH-8, Delhi (Ninth Dimension Hotel and Resorts Pvt. Ltd)	No borewell exist	No DJB Connection using water tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	--
12	Myant Bar and Lounge, Samalkha, NH-8, Delhi ( 21 <sup>st</sup> Mile Stone/ Mynt Bar and Lounge)	Already sealed by SDMC	--	--	--	--
13	Chand Bagh (Elaan), D-Block, Samalkha, New Delhi	No Commercial Building	No Commercial Activity	No Commercial Activity	No Commercial Activity	--
14	Rivanshi Hospitality Pvt. Ltd.	Already sealed by	--	--	--	--

	Dewam, Dwarka Link Road, Samalkha, New Delhi	SDMC				
15	The Umarao, Main Road, NH-8, Samalkha, New Delhi	02 Borewell exists (Sealed)	No DJB Connection using water tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	--
16	Four Points (by Shareton)/ Shanti Hospitality Pvt. Ltd., Main Road, NH-8, Village Samalkha, Delhi	03 Borewell exists (Sealed)	No DJB Connection using water tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	--
17	The Roaseal/ Bird Hospitality Services Pvt. Ltd, Main Road, NH-8, Samalkha, New Delhi	05 Borewell exists (Sealed)	No DJB Connection using water tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
18	Airport Residency/ Instyle Morel Services, Airport Road, Samalkha, Delhi	03 Borewell exists (Sealed)	No DJB Connection using water tanker	Using Water Tanker (A Marriage function was going on at the time of inspection)	Using Water Tanker (A Marriage function was going on at the time of inspection)	
19	Ashoka Country Resort, Rajokari Road, Kapashera, New Delhi	03 Borewell exists (Sealed)	No DJB Connection using water supply	Using Water Tanker No function was going on at the time of inspection	Using Water Tanker No function was going on at the time of inspection	
20	M/s Dewam, Plot No-4, Dwarka Link Road, Samalkha, New Delhi	Already sealed on direction of the Hon'ble High Court	--	--	--	--



Annexure-Cr (25)  
shahri vikas MB <mbuddepartment@gmail.com>

**Re: Fw: Re: Action taken report in compliance of the Hon'ble National Green Tribunal order dated 17.12.2020 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.**

1 message

**DHO Najafgarh** <dhongzmc@gmail.com>

Thu, Jul 16, 2020 at 5:26 PM

To: "mbuddepartment@gmail.com" <mbuddepartment@gmail.com>

Cc: Deputy Commissioner Najafgarh Zone <dcngzsdmc@gmail.com>

Sir,

please find attached herewith the action taken report of Public Health Department, Najafgarh Zone, SDMC in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors

On Wed, Jul 15, 2020 at 4:15 PM Deputy Commissioner Najafgarh Zone <dcngzsdmc@gmail.com> wrote:  
Forwarded for taking appropriate action and for submission of ATR pl.

----- Forwarded message -----

From: **Commissioner Sdmc** <Commissioner-Sdmc@mcd.gov.in>

Date: Wed, Jul 15, 2020 at 4:02 PM

Subject: Fw: Re: Action taken report in compliance of the Hon'ble National Green Tribunal order dated 17.12.2020 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

To: <dcngzsdmc@gmail.com>

-----Forwarded by Commissioner Sdmc/MCD on 07/15/2020 04:01PM -----

To: "Vice Chairman, DDA" <vcdda@dda.org.in>, chairperson@ndmc.gov.in, senv@nic.in, commissioner-ndmc <commissioner-ndmc@mcd.gov.in>, commissioner-sdmc <commissioner-sdmc@mcd.gov.in>, commissioner-edmc <commissioner-edmc@mcd.gov.in>, Chief Executive Officer Delhi Cantt <ceodelhicantt@gmail.com>, legalcellphq@gmail.com, ceodelhi.djb@nic.in, vc@aud.ac.in, dcnd@nic.in, dcsw@nic.in, msdpcc@nic.in, sdmvasantvihar@gmail.com, **SDM KAPASHERA** <sdmkpsw@gmail.com>, sdmkapa.rev.delhi@nic.in, csdelhi@nic.in, psud@nic.in, sanjaygoel692@gmail.com

From: shahri vikas MB <mbuddepartment@gmail.com>

Date: 07/15/2020 01:42PM

Subject: Re: Action taken report in compliance of the Hon'ble National Green Tribunal order dated 17.12.2020 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors.

(See attached file: CamScanner 07-15-2020 13.27.03.pdf)

Dear Sir,

In continuation of email dated 03.07.2020, Kindly provide the action taken report at earliest by 16.07.2020, 3.00 PM. The Next date of Hearing is 23.07.2020.

Regards

DDLB-II

On Fri, Jul 3, 2020 at 4:36 PM shahri vikas MB <mbuddepartment@gmail.com> wrote:

--

Sir/Madam,

Please find the attachment on the above cited subject.

With regards,

MB Branch,  
Urban Development Deptt.,  
GNCT of Delhi, Delhi Secretariat,  
New Delhi

26

--  
Sir/Madam,  
Please find the attachment on the above cited subject.

With regards,  
MB Branch,  
Urban Development Deptt.,  
GNCT of Delhi, Delhi Secretariat,  
New Delhi

--  
*O/O Deputy Commissioner  
South Delhi Municipal Corporation  
Najafgarh Zone,  
Najafgarh,  
NEW DELHI - 110 043.*

*Phone:011-28014302 : Fax:01128014218*

--  
\* Dr.Deepak Mittal \*

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 **NGT ATR in the matter titled Westend Green Farms Society Vs UOI & Ors.pdf**  
1052K

# PUBLIC HEALTH DEPARTMENT NAJAFGARH ZONE

Action Taken Report of Najafgarh Zone against various violations - in compliance of Hon'ble NGT Orders in OA No.400/2017 - Westend Green Farms Society V/s UOI & Ors.

Sr. No.	Details of property (Farmhouse, Motel, Hotel, banquet hall, restaurant)	Date of inspection	Action against unauthorised const. & violations of Building- Bye-Laws/MPD	Violations of SWM Rules, 2016 and sewage discharge	Vehicle parking violations	Violations of Plastic Waste Management rules, 2016	Violations of Rain Water Harvesting System	Any other violations	Remarks
1	Hotel Westend Inn, NH-08, Near Shiv Murti, Rangpuri	inspection done 7/7/20						Closed	Closed
2	Sartaj Hotels Aptt. & Villas Pvt. Ltd. (Celebration Gardens), NH-8 (Adj. to Shiv Murti), Rangpuri	inspection done 7/7/20						Closed	Closed
3	Dalip Trading Pvt. Ltd. (A Unit of Dee Marks Hotel & Resort), Near IGI Airport (Adj. Shiv Murti), NH-8, Rangpuri	inspection done 7/7/20						Closed	Closed
4	Edman Boutique Resort, KE.No.368, 370, 395/1/2, 400, 401, 468/1, 471, NH-8, Village Rangpuri	inspection done 7/7/20						Closed	Closed
5	Mapple Emerald, Kh. No. 641/2/21, 341/3, 41/9, main 37/23/2, 37/24/2, Samalkha, Kh. No. 450, Village Rajpuri, New Delhi- 110037	inspection done 7/7/20							It does not come under the jurisdiction of Public Health Department, NGZ.
6	The Nikunj Managed by GNH Hotel & Resort, Gate No.1, NH-8, Samalkha	inspection done 7/7/20						Closed	Closed

*Handwritten signature*

7	<b>Orana Motel</b> (Hotels & Resorts), NH-8, Samalkha	inspection done on 7/7/20							Closed	Closed
8	<b>Green Garden</b> NH-08, Near Shiv Murti Rangpuri, Mahipalpur								Sealed	
9	<b>Mynt Bar &amp; Lounge</b> , 21st Miles Stone Complex/Kos Minar, NH-8, Samalkha, New Delhi								Sealed	
10	<b>Aravali Villa</b> , FH-01, NH-8, Rajokri, New Delhi- 110037								It does not come under the jurisdiction of Public Health Department, NGZ	
11	<b>The Vrindavan Greens/Morya Garden/ Deepak Hotels Pvt. Ltd.</b> , NH-8, Exit No-2, Near Rajokri Flyover, New Delhi- 110037								It does not come under the jurisdiction of Public Health Department, NGZ	
12	<b>M/s Shanti Hospitality Pvt Ltd.</b> (For Point by Sheraton), NH-8, Samalkha	inspection done 7/7/20							Covid quarantine facility centre for Medical and Para-medical staff of Max Hospital	Covid quarantine facility centre for Medical and Para-medical staff of Max Hospital

*Handwritten signature*

13	Ashoka Country Resort, 30 Rajokri Road, Kapashera, New Delhi-110037	inspection done on 7/7/20							Closed	Closed
14	M/s Sauravh Khanna (A unit of Kundan Farm), Kh. No. 16/11/2, 16/30, 7/14 & 17/29, Rajokri Kapashera Road, Kapashera, Delhi-64								It does not come under the jurisdiction of Public Health Department, NGZ	
15	M/s Manav Suri (A Unit of The Vilasa Farm), Kh. No. 723, 728, 729, New Kh. No. 16/28, Rajokri Kapashera Road, Kapashera, New Delhi								It does not come under the jurisdiction of Public Health Department, NGZ	
16	M/s Chand Bagh (Alaalan Bagh), D-Block, Samalkha, New Delhi-37	inspection done on 7/7/20							Approved motel, but no permanent structure exists, No License has been issued	
17	M/s Atterio, Near NH-8, D-Block, Kapashera, New Delhi-110037	inspection done on 7/7/20							closed	Closed

18	M/s Azizza, D-Block, Rajokri Kapashera Link Road, New Delhi- 110037								It does not come under the jurisdiction of Public Health Department, NGZ
19	M/s Golden Green, F-16, Pushpanjali Link Road, New Delhi								It does not come under the jurisdiction of Public Health Department, NGZ
20	M/s Tivoli Pushpanjali (A Unit of TG Leisure & Resort), F-20, Pushpanjali Dwarka Link Road, Bijwasan, New Delhi								It does not come under the jurisdiction of Public Health Department, NGZ
21	City Park Motel, NH-8, Kapashera	inspection done on 7/7/20						Closed	Closed
22	M/s Touch Wood Entertainment Ltd. (Veda), 54 Main Bijwasan Road, New Delhi (New Golak Dham Mandir)								It does not come under the jurisdiction of Public Health Department, NGZ

*Handwritten signature*

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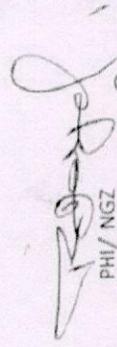
23	M/s Rivanshi Hospitality Pvt. Ltd. (Devam), Plot No. -4, Dwarka Link Road, Samalkha, New Delhi- 110037										It does not come under the jurisdiction of Public Health Department, NGZ
24	M/s Instyle Motel Services (Airport Residency Pvt. Ltd.), Kh. No. 8/9, 5/21/1/2, 8/10, Airport Road, Samalkha, New Delhi- 37	inspection done on 7/7/20									Closed
25	M/s Amaanta, 68-73, Bijwason Road, Kapashera, near Govt. Girl Se. Sec. School, New Delhi-73										It does not come under the jurisdiction of Public Health Department, NGZ
26	M/s Amrai (Krisan Farm), Kh. No. 12/27, min (0-16), 28 (1-15), 12/28 (6-10), 26 (5-6), Kapashera Delhi-37										It does not come under the jurisdiction of Public Health Department, NGZ
27	M/s Manakatala Farm, 119, Kapashera Adjacent Bharat Petrol Pump, Bijwason Road, New Delhi-37										It does not come under the jurisdiction of Public Health Department, NGZ

31

	M/s Roseate Motel (Bird Hospitality Services Pvt. Ltd.), Opposite 21st Milestone, NH-8, Samalkha	inspection done on 7/7/20								Covid quarantine facility centre for NRI	Covid quarantine facility centre for NRI
28	M/s Polo Farm, F-30, Pushpanjali Farm, Dwarka NH-8, New Delhi									It does not come under the jurisdiction of Public Health Department, NGZ	It does not come under the jurisdiction of Public Health Department, NGZ
29	M/s Elevation (Aradhya), Golding Pvt. Ltd. F-24, Pushpanjali Farm Dwarka, NH-8 Link Road, Bharthal Road, New Delhi									It does not come under the jurisdiction of Public Health Department, NGZ	It does not come under the jurisdiction of Public Health Department, NGZ
30											
31	Umrao Motel 8, Samalkha	inspection done on 7/7/20							Closed	Closed	
32	M/s Calista Hotel & Resort Pvt. Ltd. Kapashera Old NH-8, New Delhi	inspection done on 7/7/20							Closed	Closed	

No Health Trade License has been issued by Public Health Department, NGZ in temporary structure.

Dr.   
DHO/NGZ  
16/7/2020

  
PHI/NGZ  
18/7/20

32

Annexure - H

33

MOST URGENT  
NGT MATTER

GOVERNMENT OF N.C.T. OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
10<sup>TH</sup> LEVEL: C-WING, DELHI SECRETARIAT.  
I.P. ESTATE NEW DELHI-110001

F. No. 13(71)/NGT/UD/MB/2017/Part-II/ 1717  
CD No.0215551932

Dated: 17/07/20

To

The Commissioner,  
Transport Department, Govt. of NCT of Delhi,  
5/9, Under Hill Road,  
Delhi-110054.

Sub:- Action taken report in Compliance of the Hon'ble National Green Tribunal order dated 17.12.2019 in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors

Sir,

I am directed to forward herewith copy of order dated 17.12.2019 passed by the Hon'ble National Green Tribunal in the matter of OA No. 400/2017 titled Westend Green Farms Society Vs UOI & Ors., wherein para No.21(page 25) is pertain to your department. As the matter is coming for hearing on 23.07.2020.

You are requested to kindly sent the Action Taken Report to this department latest by 17.07.2020, 5.00 PM positively, so that the Hon'ble National Green Tribunal may be apprised of the matter.

Encl. As above

Yours faithfully



(Vinod Kumar)  
Deputy Secretary (Local Bodies-II)